HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF MEGHALAYA,SHILLONG
NOTIFICATION

Dated Shillong, the **18th November, 2026**

No.HCM II/142/2017/Estt/94 With approval of the Hon'ble Chairman, High Court Legal Services Committee, High Court of Meghalaya, and after scrutinization, the Committee is pleased to empanel **Shri. Borshanskhem Giri Kharkongor** for acting as Legal Aid Counsel in the High Court of Meghalaya.

The High Court Legal Services Committee has full authority in selecting such Panel Lawyers/Advocates for acting as Legal Aid Counsel.

Nothing shall prevent the High Court Legal Services Committee from deleting names from the Panel after being satisfied that he/she has been neglecting his/her duties or has been conducting malpractices while performing his/her duties as Panel Lawyer.

By order,

SECRETARY
HCLSC

Memo.No.HCM II/142/2017/Estt/94-A Dated:18th November, 2026

Copy to :-

1. The Registrar cum PPS To Hon'ble, the Chief Justice, High Court of Meghalaya for favour of kind information of her Ladyship.
2. The P.S. To Hon'ble Mr. Justice H.S Thangkhiew, Executive Chairman, Meghalaya State Legal Services Authority for favour of kind information of his Lordship.
3. The P.S. To Hon'ble Mr. Justice W. Diengdoh, Chairman, High Court Legal Services Committee for favour of kind information of his Lordship.
4. The P.S. To Hon'ble Mr. Justice B. Bhattacharjee, Additional Judge, High Court of Meghalaya for favour of kind information of his Lordship.

5. The P.A to Registrar General, High Court of Meghalaya, Shillong for kind information.
6. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for kind information.
7. The District & Sessions Judge – cum - Chairman, District Legal Services Authority Shillong/ Nongpoh/ Nongstoin/ Tura/ Williamnagar/ Jowai/ Khliehriat/ Ampati/Resubelpara/ Baghmara/ Mawkyrwat/ Mairang for kind information.
8. The Judge, District Council Court, KHADC/JHADC/GHADC for kind information.
9. The Advocate General, Government of Meghalaya for favour of kind information
10. The Director General of Prisons, Meghalaya, Shillong for kind information.
11. The President, Meghalaya High Court Bar Association, Shillong for kind information.
12. The Director, Printing and Stationery, Meghalaya, Shillong for publishing the notification in the next issue of the official gazette.
13. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
14. To the concerned Advocate for kind information.
15. Notice board.
16. Office file.

SECRETARY
HCLSC